

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2815  
ANSWERED ON:13.03.2000  
MRTPC ENQUIRY AGAINST MARUTI UDYOG LIMITED  
NARESH KUMAR PUGLIA

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

(a) whether the Monopolies and Restrictive Trade Practices Commission has ordered an enquiry against Maruti Udyog Limited and its 110 authorised dealers across the country for allegedly indulging in the restrictive trade practices; and

(b) if so, the details thereof?

**Answer**

MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RAM JETHMALANI)

(a) Yes, Sir.

(b) Under Section 10(a)

(iii) of the MRTP Act, 1969, Restrictive Trade Practice (RTP) Enquiry No. 107/99 has been instituted by the Monopolies and Restrictive Trade Practices Commission against Maruti Udyog Limited and its 110 dealers in terms of Notice of Enquiry dated 27.01.2000. The said enquiry was last heard by the Commission on 21.02.2000 and is now posted for settlement of issues on 31.05.2000.